

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1652
ANSWERED ON:16.08.2013
PERFORMANCE OF CO OPERATIVE INSTITUTIONS
Dhanaplan Shri K. P.

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to revive the performance of co-operative institutions as an effective instrument for socio-economic change and if so, the details thereof for the last three years, State/UT-wise; and
- (b) the details of the assessment of cooperative movement particularly in the field of production economic activities made by the Government during the aforesaid period?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (b) Cooperative Societies is a State subject under Entry 32 of the State List of Seventh Schedule of the Constitution. Accordingly, the States have enacted their own Cooperative Societies Acts for incorporation, regulation and winding up of cooperative societies within their territorial jurisdiction and therefore, assessment of the cooperative movement in respect of these cooperative societies and production of economic activities of the same is the responsibility of the States. However, Government has undertaken various measures to revive the performance of cooperative institutions as an effective instrument for socio-economic change in the country such as, framing of National Policy on Cooperatives, enactment of Multi-State Cooperative Societies (MSCS) Act, 2002, policy initiatives for revitalization of cooperative credit structure and enactment of the Constitution (Ninety Seventh Amendment) Act 2011 etc. It is expected that the measures taken by the Government will ensure the autonomous and democratic functioning of the cooperatives and also ensure the accountability of the management of the members and other stakeholders and also to provide for deterrence for violation of the provisions of the law.